



2026:AHC:58521

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL REVISION No. - 2323 of 2025

Guddu

.....Revisionist(s)

Versus

State Of U.P. And 2 Others

.....Opposite
Party(s)

Counsel for Revisionist(s)	:	Sudeep Dwivedi
Counsel for Opposite Party(s)	:	G.A., Vivek Kumar Yadav

Court No. - 85

HON'BLE MADAN PAL SINGH, J.

1. Heard Sri Sudeep Dwivedi, learned counsel for the revisionist as well as learned AGA and perused the entire material available on record. None has appeared on behalf of the opposite party no. 2.

2. The present criminal revision has been filed with a prayer to allow the revision and set aside the impugned judgment & order dated 05.02.2025 passed by the learned Additional Principal Judge, Family Court Ist, Jaunpur in Criminal Case No.1845 of 2019, (Reema Devi and another Vs.Guddu) under Section 125 Cr.P.C.

3. Since the revisionist and opposite party no. 2 are husband and wife respectively and the dispute between them was matrimonial in nature, the matter was referred to the High Court Mediation and Conciliation Centre, Allahabad by a Coordinate Bench of this Court vide order dated 01.08.2025.

4. Today on the matter being taken up, learned counsel for the revisionist and AGA submit that pursuant to the order dated 01.08.2025, both the parties appeared before the High Court Mediation and Conciliation Centre, Allahabad and both the parties have entered into final settlement agreement before the Mediation Centre on 05.02.2026. The certified copy of the final agreement settlement dated 05.02.2026 has also been brought on record along with the order-sheet of the present criminal revision.

5. For ready reference, the relevant paragraph no.7 of the final settlement agreement is quoted as under:

"(a) That in pursuance of the Interim Settlement Agreement dated 16.10.2025, both the parties appeared and stated that they are living together as husband and wife in perfect harmony forgetting all previous

disputes and differences and they are fully satisfied with this reunion and further they want to continue it for the rest of their lives.

b. That they also undertake not to commit any kind of cruelty against each other in any manner whatsoever.

c. That the husband and wife undertake that they shall not take any such action which may hurt either of the party mentally or physically and shall try to satisfy each other by their activities.

d. That the husband undertakes to take care of his wife and son and provide all essential requirements and amenities to them in future.

e. That both the parties agree that they have no further claims or liabilities against each other and undertake not to contest any litigation in any manner whatsoever related to instant dispute in Criminal Case No. 1845 of 2019, under Section 125 Cr.P.C. (Reema Devi & Another Vs. Guddu), hence giving rise to Criminal Revision No. 2323 of 2025.

f. That both the parties agree that after entering into the instant Settlement Agreement, the parties hereinafter no dispute with each other and do not want to continue with litigation in any manner whatsoever and undertake not to institute any other litigation with respect to the present matter.

g. That it has also been agreed between the parties that all civil and criminal cases filed by them against each other of their family members regarding present matrimonial dispute shall also be withdrawn by the parties concerned by taking appropriate steps before the Court/authority concerned."

6. In view of the above Settlement Agreement, learned counsel for the revisionist with reference to the statement of both the parties recorded in settlement agreement that by signing this Agreement the parties hereto state that they have no further claim against each other with respect to the present criminal revision bearing Criminal Revision No. 2323 of 2025 and all disputes and differences in this regard have been amicably settled by the parties hereto through the process of Conciliation/Mediation, the entire proceedings of the aforesaid criminal case may be quashed by this Court.

7. Learned AGA could not dispute the above submission made by the learned counsel for the revisionist.

8. This Court is not unmindful of the following judgements of the Apex

Court:

1. **B.S. Joshi and others Vs. State of Haryana and Another**; (2003)4 SCC 675, 2. **Nikhil Merchant Vs. Central Bureau of Investigation**; (2008) 9 SCC 677, 3. **Manoj Sharma Vs. State and Others**; (2008) 16 SCC 1,4. **Gian Singh Vs. State of Punjab**; (2012); 10 SCC 303,5. **Narindra Singh and others Vs. State of Punjab**; (2014) 6 SCC 466, and6. **Ramgopal & Anr. Vs. State of Madhya Pradesh**; 2021 Legal Egale (SC) 569.

9. In the aforesaid judgments, the Apex Court has categorically held that compromise can be made between the parties even in respect of certain cognizable and non compoundable offences.

10. Considering the facts and circumstances of the case, as noted herein above, and also the submissions made by the counsel for the parties, the court is of the considered opinion that no useful purpose shall be served by prolonging the proceedings of the above mentioned criminal case as the parties have already settled their dispute.

11. Accordingly, the impugned order dated 05.02.2025 passed by the learned Additional Principal Judge, Family Court Ist, Jaunpur in Criminal Case No.1845 of 2019, under Section 125 Cr.P.C is, hereby, quashed.

12. This criminal revision is, accordingly, **allowed**.

13. There shall be no order as to costs.

March 20, 2026

Akbar

(Madan Pal Singh,J.)